

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 994/GT/2025**

Subject : Petition for truing up of 2019-24 tariff of Vindhyachal Super Thermal Power Station Stage-II (1000 MW).

**Petition No. 733/GT/2025**

Subject : Petition for approval of the 2024-29 tariff of Vindhyachal Super Thermal Power Station Stage-II (1000 MW).

Petitioner : NTPC Limited

Respondent(s) : MPPMCL and 5 others.

Date of hearing : **21.1.2026**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member  
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Ventakesh, Advocate, NTPC  
Shri Manu Tiwari, Advocate, NTPC  
Shri Aniket Kanhaia, Advocate, NTPC  
Shri Shahrab Zaheer, NTPC  
Shri Ravin Dubey, Advocate, MPPMCL  
Ms Nishtha Goel, Advocate, MSEDCL

**Record of Proceedings**

During the hearing, the learned counsel for the Petitioner submitted that it had filed additional information vide separate affidavits dated 19.1.2026, after serving copies on the Respondents. The learned counsel for the Respondents requested time to file their respective reply.

2. The Commission, after hearing the learned counsel for the parties, directed the Petitioner to file the additional information on or before **6.3.2026**, after serving a copy to the Respondents:

**Petition No. 994/GT/2025**

**End of Useful Life**

a. *In order to deal with depreciation during the fag end of the life of the power plant, the Petitioner needs to confirm and submit any plan for R&M for life extension of the project, along with the number of years of extended life that the Petitioner is considering.*

**Capital Cost**

b. *Justification for claiming the opening capital cost of Rs. 254104.43 lakh as on 1.4.2019, when the Commission vide its order dated 7.5.2022 in Petition No. 241/GT/2020 had approved the closing capital cost of Rs. 254058.73 lakh, on a cash basis, as on 31.3.2019 or submit the revised tariff forms.*

**Additional Capital Expenditure**

c. *As the plant is operating in the fag end of its useful life, submit the 'FORM- H: Statement of Additional Capitalisation during the end of the useful life' in Excel and pdf format as per*



Annexure-I to the 2019 Tariff Regulations, along with justification and cost benefit analysis for proposed additional capital expenditure.

- d. Details of decapitalisation corresponding to ACE items claimed under sub-Regulations of 25(2) of the 2019 Tariff Regulations with due linkages to Form 9A.
- e. Reconciliation of the Package ERV of Rs. 0.18 lakh claimed in 2019-20, with the details provided in Form-S (Statement of Liability flow) as the same pertains to reinstatement of liability on account of exchange rate variation for the admitted items.
- f. In respect of the claimed additional capital expenditure items spread across multiple years, submit the total scheme value, the phasing of cost, and the detailed scope of works to be submitted, along with specific details of the year from which the asset has been put to use, along with supporting documents.
- g. Certify that the additional capital expenditure being claimed for the tariff period does not include any depreciation, corresponding to assets earning/earned tariff at any of the generating stations, by way of IEDC.

#### **Liability Flow Statement**

- h. The details of undischarged liabilities as per Form-9A, Form-S, Form-L and Form-J should be in sync with each other. There are differences in the discharge of liabilities and undischarged liabilities as submitted in these forms during the period 2019-24. Accordingly, revise necessary tariff forms.
- i. The undischarged liabilities corresponding to approved capital cost as on 31.3.2019, as per order dated 7.5.2022 in Petition No. 241/GT/2022, are Rs. 150.25 lakh, however, the corresponding liabilities as shown at Form-S as on 1.4.2019 are Rs. 386.70 lakh. Submit the reconciliation of this gap along with the modification of the necessary tariff forms.
- j. For the liabilities deducted as on 1.4.2009, the Commission vide order dated 7.5.2022 in Petition No. 241/GT/2022 had allowed Nil closing liability as on 31.3.2019. Please justify the liability of Rs. 245.89 lakh as shown at Form-S as on 1.4.2019.
- k. Submit Form-S duly signed and stamped by the Auditor (along with the UDIN number).

#### **Interest on Loan**

- l. Justification for claiming Nil Weighted Average Rate of interest on loan for the period 2019-24, and submit the last available weighted average rate of interest.

#### **Depreciation**

- m. Justification for claiming the cumulative depreciation of Rs. 195083.94 lakh as on 1.4.2019, when the cumulative depreciation of Rs. 189153.01 lakh as on 31.3.2019 was allowed by the Commission vide its order dated 7.5.2022 in Petition No. 241/GT/2020.

#### **Working Capital**

- n. Provide justification for 'Nil oil supplied' as submitted in Form-15A for the period 2019-24.

#### **Form-J**

- o. There is a mismatch in the amount of net additional capital expenditure claimed (on accrual basis and cash basis) for the year 2021-22 in Form-J and Form-9. Accordingly, clarify the same along with the modifications to the relevant tariff forms.

#### **Additional O&M Expenses**

#### **Water Charges**

- p. The Petitioner has submitted that the rate of water is to be escalated @5% per year as per the MPWRD order dated 2.11.2021. However, the escalation rate is found to be greater than 5% in the years 2021-22, 2022-23 and 2023-24. The Petitioner is to justify the same and, if required, revise the forms.

#### **Security Charges**

- q. Detailed breakup of the security charges claimed, and security assessments made in terms of Regulation 35(1)(6) of the 2019 Tariff Regulations. Also, the documentary evidence for Security expenses, along with the breakup details of the same towards CISF and non-CISF.



**Capital Spares**

- r. Submit the quantity for each of the items claimed as capital spares in Form-17 to justify the claim that the actual capital spares consumed individually cost above Rs. 1 lakh, clearly distinguishing the cost that forms part of the Capital Cost and which does not form part of the Capital Cost.
- s. The Petitioner has claimed the following items in the Capital Spares in a proportionate manner. Considering that these items seem to be of Capital Expenditure in nature, the Petitioner is to submit the reasons for claiming the same under Capital Spares. Furthermore, as the items claimed below are expected to be utilised or consumed in a specific unit or stage, provide reasons for claiming the cumulative expenditure incurred in all the stages (including the stages not part of this petition) in a proportionate manner based on stage capacity in MW:

| Name of Spare                                 | 2019-20 | 2021-22 | 2022-23 | 2023-24 |
|-----------------------------------------------|---------|---------|---------|---------|
| LP ROTOR FULLY BLADED                         | 2314.27 |         |         |         |
| DIESEL LOCOMOTIVE, WDG-3A, 3100/3300HP        |         | 1076.25 |         |         |
| COMPLETE WAGON, BOBRNHSM1 (BMBS)              |         | 1755.84 |         |         |
| DIESEL LOCOMOTIVE, WDG-3A, 3100/3300HP        |         | 2152.50 |         |         |
| PUMP SHAFT, 1860101, NV1800                   |         | 1748.76 |         |         |
| BLADE-2ND STAGE OF HP ROTOR #32302000C        |         |         | 1562.48 |         |
| XFMR, POWER, 400KV, 21KV, 200MVA, DYN11, OFAF |         | 729.98  | 831.90  | 831.90  |

**Ash transportation expense**

- t. Details regarding the award of ash transportation contracts, the distance to which fly ash has been transported, along with duly reconciled statements of expenditure incurred on ash transportation, to be submitted for the 2019-24 tariff period as per the order dated 28.10.2022 in 205/MP/2021.
- u. Justification for the significant escalation in ash transportation charges from 2022-23 to 2023-24 as compared to 2019-20 to 2021-22 and as reflected in submissions under Form 3A and 3B.

**Tariff Forms:**

- v. Following tariff forms duly certified by the Auditor (with UDIN), as required in the formats of Part-I of Annexure-I of the 2019 Tariff Regulations:
- Form-J: Reconciliation of Capitalisation claimed vis-à-vis books of accounts
  - Form-S: Statement of liability flow
  - Form-L: Statement of capital cost
  - Form-15 specified at Annexure-I (Part I) of the Regulations, along with the certification that the claimed details are in line with the Regulation. Provide details of the opening quantity and value of fuel for each year of the control period.

**Petition No. 733/GT/2025****Additional Capital Expenditure (ACE):**

- w. Since the plant is completing its useful life in 2025-26, submit the justification for not claiming the ACE under R&M, as most of the ACE claimed is towards upgradation of the plant and on account of its end of useful life.
- x. Cost-benefit analysis for "Upgradation of barring gear assembly" proposed during 2025-26 and claimed under Regulations 25(2)(a), 25(2)(c) and 26(1)(i) of the 2024 Tariff Regulations.
- y. For all ACE items claimed under various clauses of Regulations 25(2), submit the Original Value of the Asset Capitalised (of the corresponding old assets that are being replaced)



as per the requirement of Part 1 Form-I. The petitioner must link the additions claimed under this Regulation to the corresponding decapitalisation of the asset in Form 9 B (1).

**Depreciation:**

- z. For the assets claimed after 31.3.2025, the Petitioner had claimed depreciation using WAROD of 5.28%. Justify the rationale for considering the same.

**Additional O&M Expenses:**

**Water Charges:**

- aa. Computation for the estimated water charges claimed as per the first proviso to Regulation 36(1)(6) of the 2024 Tariff Regulations.

**Security Expenses:**

- bb. Assessment of security requirements and estimated expenses accordingly, as per the second proviso to Regulation 36(1)(6) of the 2024 Tariff Regulations.

**Ash Transportation Expenses:**

- cc. The basis and computation of ash transportation expenses claimed, along with the rationale for the same.

**Unrecovered depreciation due to lower availability:**

- dd. Justification regarding how the claim corresponding to unrecovered depreciation falls under the relevant CERC Tariff Regulations, along with a detailed calculation of the claim of Rs. 1000 lakh against each year of unrecovered depreciation.
- ee. SLDC certificate for the actual availability for each of the year of the claim for unrecovered depreciation.

**Tariff Forms:**

- ff. As the end of useful life for the plant is in FY 2025-26, the petitioner is directed to submit the complete Form-H (Statement of Additional Capitalisation) for the period starting FY 2024-25 till the end of the useful life date in FY 2025-26.

3. The Respondents shall file their replies on or before **6.4.2026**, after serving a copy to the Petitioner, who may file its rejoinder, if any, by **23.4.2026**.

4. The Petitions shall be listed for hearing on **5.5.2026**.

**By order of the Commission**

**Sd/-**  
**(Deepak Pandey)**  
**Assistant Chief (Law)**

